

**BEFORE THE NATIONAL GREEN TRIBUNAL, NEW
DELHI**

ORIGINAL APPLICATION NO. 654 OF 2024

News item titled "यूपी उदंगन नदी पर हो गया कब्जा, सोते रहे अफसर, तीन साल से बन रहा है रिसॉर्ट" appearing in Amar Ujala dated 02.05.2024.

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FILED BY:

NEW DELHI

DATED: 14.09.2024


(PRADEEP MISRA & DALEEP DHYANI)
Counsels for U.P. Pollution Control Board,
138, New Lawyers' Chamber,
Supreme Court of India,
New Delhi-110 001
Mob. 9810252518
Email: pradeepmisra@yahoo.com

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RESPONSE ON BEHALF OF RESPONDENT, U.P. POLLUTION
CONTROL BOARD

I, Dr. Vishwanath Sharma, S/o. late Dr. Manoranjan Sharma, aged about 47 years, Regional Officer, U.P. Pollution Control Board, Agra, U.P. at present at New Delhi do hereby solemnly affirm and declare as under:

1. That I in the abovenoted capacity am well conversant with the facts and record of the present case, hence am competent to swear this affidavit.
2. That the abovenoted matter came up for hearing on 31.05.2024 when this Hon'ble Tribunal pleased to pass the following order:

1. This original application is registered suo moto on the basis of the news item titled "यूपी उदंगन नदी पर हो गया कब्जा, सोते रहे अफसर, तीन साल से बन रहा है रिसॉर्ट" appearing in Amar Ujala dated 02.05.2024.



2. The news item relates to illegal encroachments on the Utangan river passing through Fatehabad in Agra. As per the news item, the work of building a resort has been going on for three years near the Utangan river passing through Fatehabad, Agra. About a year ago, a permanent bridge was built illegally on the river. The road was encroached upon and a gate was put on it. It alleges that the water has been stopped by constructing a permanent bridge on the Utangan River on the resort owner side. It alleges that the resort is being built in the submerged area of Bah tehsil. At the same time, a road has also been made through the forest. A paved road was built and a big gate was also installed before the river. Local people say that 7 years ago a concrete road was built through the forest and Forest Department did not take any action.

3. New item raises substantial issue relating to violation of the provisions of the Water (conservation and Protection) Act, 1974 and Environment Protection Act, 1986.

4. Power of the Tribunal to take up the matter in suo-moto exercise of power has been recognized by the Hon'ble Supreme Court in the matter of "Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors." reported in 2021 SCC Online SC 897.

5. Hence, we implead the following as respondents in the matter:-



(i) Uttar Pradesh Pollution Control Board, through its Member Secretary, Building No. TC-12V Vibhuti Khand, Gomti Nagar Lucknow-226 010 Phone No: +91-522-2720831 Email:grievance@uppcb.com;

(ii) Central Pollution Control Board, through its Member Secretary Parivesh Bhawan, East Arjun Nagar, Delhi-110032 Phone No: 011-43102030E-mail: mscb.cpcb@nic.in;

(iii) Ministry of Environment, Forest and Climate Change Regional Office Lucknow, through its Deputy Director General Integrated Regional Office Kendriya Bhawan, Aliganj, Lucknow – 226020,5th Floor, Sector 'H', Uttar Pradesh, India, Phone No: +91-9412703130, E-mail: rocz.lkomef@nic.in;

(iv) District Magistrate, Agra, Mahatma Gandhi Rd, near Sai ki Takiya Crossing, Mohanpura, Rakabganj, Agra, Uttar Pradesh 282010,Phone No: 9454417509E-mail: dmr@nic.in

6. Notice be issued to Respondents for filing the response at least one week before the next date of hearing.

7. Office is directed to serve the respondents.

8. List on 18.09.2024.”



3. That pursuant to the said order present response is being filed.
4. That the officers of U.P. Pollution Control Board visited the said location on 11.07.2024. As per the instruction report submitted by the Officers it has been found that bridge built on Utangan River was found demolished on both the sides. At the time of inspection it was found that flow in the river has been maintained under the bridge and the flow of water has not been interrupted by the bridge. No road had been found encroached and a gate previously installed at the entrance of resort was removed. Copy of inspection report alongwith photographs is being enclosed herewith and marked as Annexure-1. *Page No. 7-8*
5. That subsequently it has been learnt that District Administration on 13.07.2024 and 14.07.2024 has dismantled the said bridge completely.
6. That M/s. Shri Kanha Infra Estate Pvt. Ltd. is developing a resort namely "Amiya Agra" at Village Arnota, Tehsil Bah, District Agra. It applied for conversion of land from agriculture to non-agriculture use and the SDM, Tehsil Bah vide order dated 28.02.2020 converted the agriculture land in Gata No-978 Rakva 0.011, Gata No-979 Rakva 0.046, Gata No-981 Rakva 01.138, Gata No-982 Rakva 2.593, Gata No-983 Rakva 0.242, Gata No-984 Rakva 0.230, Gata No-985 Rakva 0.219, Gata No-986 Rakva 0.196, Gata No- 987 Rakva 0.254 into non-agricultural area as per the provision of Section 80(1) of the Uttar Pradesh Revenue Code.



7. That the said developer has applied for consent to establish on 11.06.2022 and the consent to establish has been granted by the Regional Office of U.P. Pollution Control Board on 25.06.2022. True copy of the consent to establish dated 25.06.2022 is being enclosed herewith and marked as Annexure-2. *Page No. 9-11*
8. That as per the project report submitted by the developer 80 KLD capacity Sewage Treatment Plant based on moving bed bioreactor. MVVR Technology has been proposed for treatment of domestic sewage and the treated water is proposed to be used in horticulture within the project. True copy of the design detail of STP is being enclosed herewith and marked as Annexure-3. *Page 12-15*
9. That in order to verify the flood plain zone of river Utangan, the Regional Officer of U.P. Pollution Control Board has written a letter to Executive Engineer, Lower Khand, Agra Canal, Agra on 09.08.2024 to verify whether the said resort is constructed in flood plain zone of the said river or not. The Executive Engineer, Lower Khand, Agra Canal, Agra vide letter dated 12.08.2024 has informed that submerged area of Utangan river has not been determined. Copy of the letter dated 12.08.2024 is being enclosed herewith and marked as Annexure-4. *Page No. 16*
10. That a letter was also sent by U.P. Pollution Control Board to District Forest Officer, Agra to inform as to whether any encroachment by constructing a road in forest area has been made. The District Forest Officer, Agra vide his letter dated 12.08.2024 informed that joint demarcation



work has been done by Forest Department and Revenue Department. Regional Forest Officer, Fatehabad Range has informed that the spot unpaved road (Kachha) passes through the forest land which has been used by farmers for agriculture and there is no concrete road has been constructed. Copy of the letter dated 12.08.2024 is being enclosed herewith and marked as Annexure-5. Page 17-18

The above facts are being placed for kind consideration of this Hon'ble Tribunal.

rsk

DEPONENT

VERIFICATION:

I, the abovenamed deponent, do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed therefrom.

VERIFIED ON THIS THE 13TH DAY OF SEPTEMBER, 2024 AT NEW DELHI.

rsk

DEPONENT



ATTESTED

rsk
RENU BALA REG No. 16727
NOTARY DELHI, EXP: 14/02/25
GOVERNMENT OF INDIA


13 SEP 2024


6

ANNEXURE-1

मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं०-654/2024 New Item titled "यूपी उटंगन नदी पर हो गया कब्जा, सोते रहे अफसर: तीन साल से बन रहा है रिसॉर्ट" appearing in Amar Ujala dated 02.05.2024 में पारित आदेश दिनांक 31.05.2024 के सम्बन्ध में निरीक्षण आख्या:-

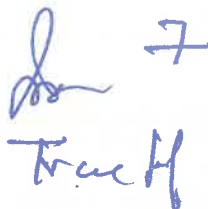
मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं०-654/2024 New Item titled "यूपी उटंगन नदी पर हो गया कब्जा, सोते रहे अफसर: तीन साल से बन रहा है रिसॉर्ट" appearing in Amar Ujala dated 02.05.2024 में पारित आदेश दिनांक 31.05.2024 के क्रम में मै० श्री कान्हा इन्फ्रास्टेट प्रा०लि० "अमिया आगरा", ग्राम- अरनौटा, मौजा-गुर्जा रामजस, तहसील-बाह, आगरा का निरीक्षण अद्योहस्ताक्षरियों द्वारा दिनांक 11.07.2024 को किया गया। परियोजना मै० श्री कान्हा इन्फ्रास्टेट प्रा०लि० "अमिया आगरा", ग्राम-अरनौटा, मौजा-गुर्जा रामजस, तहसील-बाह, आगरा द्वारा अनापत्ति प्रमाण पत्र हेतु निवेश मित्र पोर्टल के माध्यम से राज्य प्रदूषण नियंत्रण बोर्ड में दिनांक 11.06.2022 को आवेदन किया गया, जिसके अनुक्रम में राज्य प्रदूषण नियंत्रण बोर्ड के पत्रांक सं०-158330/U PPCB/Agra(U PPCBRO)/CTE/Agra/2022 दिनांक 25.06.2022 द्वारा मै० श्री कान्हा इन्फ्रास्टेट प्रा०लि० "अमिया आगरा", ग्राम-अरनौटा, मौजा-गुर्जा रामजस, तहसील-बाह, आगरा को सशर्त स्थापनार्थ सहमति निर्गत की गयी है। निरीक्षण के समय स्थल पर इकाई प्रतिनिधि उपस्थित नहीं पाये गये। निरीक्षण के समय पुल के नीचे पानी बहता हुआ पाया गया तथा किसी भी प्रकार का अवरोध पानी के बहाव में नहीं पाया गया। उटंगन नदी पर स्थापित पुल दोनों तरफ से टूटा हुआ पाया गया। मौके पर उपस्थित चरवाहों द्वारा अवगत कराया गया कि उटंगन नदी बरसाती नदी है, जिसमें मात्र वर्षा ऋतु में ही पानी रहता है। निरीक्षण के समय मार्ग पर अतिक्रमण नहीं पाया गया तथा पूर्व में रिसॉर्ट के मुख्य द्वार पर स्थापित गेट हटा हुआ पाया गया। निरीक्षण के समय निर्माणाधीन रिसॉर्ट में निर्माण कार्य होता हुआ पाया गया। स्थल पर निर्माण सामग्री एकत्रित पायी गयी। रिसॉर्ट का निर्माण डूब क्षेत्र में किये जाने के सम्बन्ध में तथा जंगल में कंक्रीट रोड़ बनाये जाने के सम्बन्ध में आख्या सिंचाई विभाग एवं वन विभाग से प्राप्त किया जाना उचित होगा। निरीक्षण के समय लिये गये फोटोग्राफ्स आख्या के साथ संलग्न है।


11.07.24
(एस०डी० सिंह)
वैज्ञा० सहा०


11.07.24
(अमरेन्द्र सिंह)
वैज्ञा० सहा०

क्षेत्रीय अधिकारी महोदय


11/7/24


7
True H



GPS Map
Camera Lite

X999+XQR, Khandar, Uttar Pradesh 283111, India

Latitude
26.96919084°

Longitude
78.37160923°

Local 12:48:18 PM
GMT 07:18:18 AM

Altitude 145 meters
Thursday, 11.07.2024



GPS Map
Camera Lite

X999+XQR, Khandar, Uttar Pradesh 283111, India

Latitude
26.96914851°

Longitude
78.37178723°

Local 12:41:34 PM
GMT 07:11:34 AM

Altitude 139 meters
Thursday, 11.07.2024



UTTAR PRADESH POLLUTION CONTROL BOARD

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :10/06/2022 To 09/06/2027

Ref No. - 158330/UPPCB/Agra(UPPCBRO)/CTE/AGRA/2022

Dated:- 25/06/2022

To ,

Shri UMESH TIWARI

M/s SHREE KANHA INFRAESTATES PVT LTD

"AMIYA AGRA" - VILL. ARNOTA, MAUJA - GURJA RAMJAS, TEHSIL - BAH,
FATEHABAD - BAH ROAD, AGRA,AGRA,283111
AGRA

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 16710047 dated - 10/06/2022. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : -

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
NA	Numbers/Day	

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
RESORT (51 COTTAGES / ROOMS)	51

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
NA	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Submersible	83.0

3. Quantity of effluent (In KLD) :

9

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	100.0
Others(Plantation)	75.0
Domestic	60.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	0.2	HSD / AS PER CPCB NORMS - USE FOR D.G. SET

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 09/06/2027 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

Specific Conditions:

1. This Consent to Establish is being granted to SHREE KANHA INFRAESTATES PVT LTD for its unit for establishment of an RESORT (51 COTTAGES / ROOMS) "AMIYA AGRA" at- VILL. ARNOTA, MAUJA - GURJA RAMJAS, TEHSIL - BAH, FATEHABAD - BAH ROAD, AGRA for RESORT (51 COTTAGES / ROOMS). This Consent to Establish will be void if there is any change in above mentioned address or product.
2. This consent is valid only for ZLD (Zero Liquid Discharge). In case the discharge exceeds the proponent has to obtain fresh CTO from UPPCB.
3. No water and air pollution source will be added/ installed by the unit without prior permission from State Pollution Control Board.
4. Domestic effluent generated from the project should be treated by STP of 80 KLD capacity installed in the project. The untreated effluent should not be discharge by the project in any case.
5. The municipal solid waste generated from the project should be disposed of as per MSW rules. Organic converter machine should be installed by the project.
6. For extraction of ground water, permission should be obtained from the State Ground Water Department in compliance of SGWA notification/Uttar Pradesh Ground water (Management and Regulation) Act 2019 and submitted in this office within three months.
7. The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manoeuvring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
8. The project proponent shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
9. The project proponent shall submit annual returns as per above mentioned rules. Also, Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
10. The project proponent shall make rain water harvesting on the premises as per map approved by concerned Authority. Pre-monsoon and Post- monsoon maintenance of rain water harvesting pit shall be done annually.
11. The project proponent shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
12. The consent to establish is being granted as per the direction of Hon'ble Supreme Court in I.A. No.-42482/2020 in W.P. (C) 13381/84 M.C. Mehta V/s Union of India & others order dt. 08.12.2021. The project proponent has to comply with the direction given time to time by Hon'ble Court/TTZ Authority/State Pollution Control Board.
13. As per the ACS, MoEF, CC Section-7 letter no.-1011/81-7-2021-09/Writ/2016 dt. 13.02.2021 Green Belt should be developed on the basis of Miyawaki Technique SOPs regarding Miyawaki Plantation is available on www.up.ecp.in/ training session aspx.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 25/07/2022 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

VISHWANATH SHARMA
REGIONAL OFFICER (I/C)

Digitally signed by
VISHWANATH SHARMA
Date: 2022.06.25 14:08:21
+05'30'

Copy To -

Dated:- 25/06/2022

CEO-4, U P POLLUTION CONTROL BOARD, LUCKNOW.

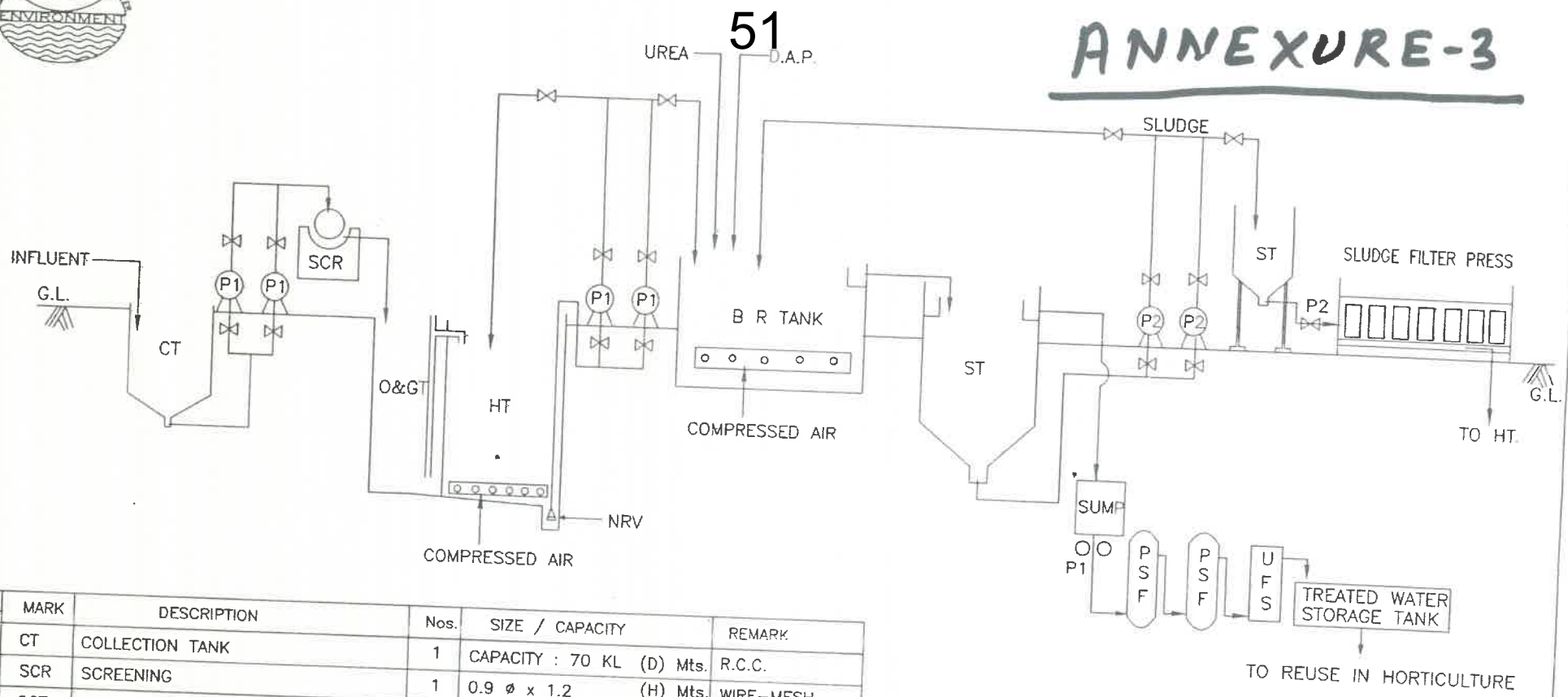
dh
True copy

11

A-3



ANNEXURE-3



S.No.	MARK	DESCRIPTION	Nos.	SIZE / CAPACITY	REMARK
1.	CT	COLLECTION TANK	1	CAPACITY : 70 KL (D) Mts.	R.C.C.
2.	SCR	SCREENING	1	0.9 ϕ x 1.2 (H) Mts.	WIRE-MESH
3.	OGT	OIL & GREASE TRAP	1	2.0 X 1.5 X 3.5 (D) Mts.	R.C.C
4.	EQT	HOLDING TANK	1	5.0 X 4.0 X 3.5 (D) Mts.	R.C.C.
5.	BRT	BIO REACTOR TANK	1	6.0 X 3.0 X 3.5 (D) Mts.	R.C.C.
6.	ST	SETTLING TANK	1	3.0 X 2.0 X 3.0 (D) Mts.	R.C.C
7.	TWST	TREATED WATER STORAGE TANK	1	CAPACITY : 25 KL	PVC / R.C.C.
8.	PSF	PRESSURE SAND FILTER	1	0.8 ϕ x 1.80 (H) Mts.	M.S.
9.	ACF	ACTIVATED CARBON FILTER	1	0.8 ϕ x 1.80 (H) Mts.	M.S.
10.	UFS	ULTRA FILTRATION SYSTEM	1	CAPACITY : 5KL/HR	PVC/SS
11.	SFP	SLUDGE FILTER PRESS	2	24 PLATES (0.6X0.6) MTS.	C.I. / PP
12.	AB	AIR BLOWER	2	5.0 H.P.	ROTARY TYPE
13.	P1	SUBMERSIBLE PUMP CUTTER TYPE	4	1.0 H.P. ; Dis: 5 KLPH	S.S.
14.	P1	PUMP FOR SEWAGE TRANSFER	4	2.0 H.P. ; Dis: 5 KLPH	C.I.
15.	P2	PUMP FOR SLUDGE REMOVAL	4	2.0 H.P. ; Dis: 2 KLPH	C.I.

SEWAGE DISCHARGE : 60 KLD
CAPACITY OF STP(MBBR) : 80 KLD

DESIGNED BY :
ABM ENVIRONMENT CONSULTANTS
2, IInd MEZZANINE FLOOR,
ANSAL SATYAM BUILDING,
RAJ-NAGAR, GHAZIABAD.
PHONE : 0120-2823984.

PROJECT :
"AMIYA AGRA"
M/s. SHREE KANHA INFRAESTATES PVT. LTD.,
VILL.: ARNOTA, TEHSIL : BAH,
FATEHABAD-BAH ROAD, DIST. : AGRA (U.P.)

TITLE :
HYDRAULIC FLOW DIAGRAM
OF SEWAGE TREATMENT PLANT
(MBBR TECHNOLOGY)

SCALE : N.T.S. | DATE : 08.06.2022

ANNEXURE 'A'

DETAILS OF EQUIPMENTS & COST ESTIMATES

[RESORT: AMIYA AGRA, DISTT.: AGRA]

1.	Waste Water Volume for Sewage	60.0 KLD
2.	Volume for S.T.P. Design	80 KL/Day
3.	Area	120 sq. Mts.
4.	Treatment System	Biological Treatment. (MBBR)
5.	Power Requirement	25.0 KWH
6.	Total Cost	INR 35,50,000.00

Sr.	Name	Nos.	Size / Capacity	MOC
a.	Screening	1 No.	As Required Size	SS
1.	Holding Tank	1 No.	5.0 x 4.0 x 3.5 (H) Mts.	RCC
2.	Bio-Reactor Tank	1 No.	6.0 x 3.0 x 3.5 (H) Mts.	RCC
3.	Settling Tank	1 No.	3.0 x 2.0 x 3.0 (H) Mts.	RCC
4.	MBBR Media & Tube	--	As Required	Plastic
5.	Air Blower (Twin Lobe)	2 Nos. (1 Standby)	5.0 HP Air Feed : *120 m ³ /Hr Pressure : 0.4 Kg/cm ²	
6.	Pressure Sand Filter	1 No.	800 Φ x 1800 (H) mm	M.S.
7.	Activated Carbon Filter	1 No.	800 Φ x 1800 (H) mm	M.S.
8.	Ultra Filtration	1 Nos.	5 KL/Hr	PP
9.	Sump / Disinfectant Tank	2 Nos.	Capacity 10.0 KL each	RCC
10.	Sludge Thickeners	1 No.	1.5 Φ x 2.0 (H) Mts.	M.S.
11.	Sludge Filter Press	2 Nos. (1 Std)	600x600mm - 24 Plate	M.S. & P.P (Hydraulic Type)

- 9 -

12.	Submersible Pump	4 Nos.	5 KL / Hr. 1.0 H.P.	Cutter Type
13.	Sewage Pump	4 Nos. (2 Std)	5 KL / Hr. 2.0 H.P.	C.I.
14.	Sludge Pump	4 Nos. (1 Std)	2 KL / Hr. 2.0 H.P.	C.I.
15.	pH Meter	1 Nos.		Renowned Company
16.	Electric Panel with Energy Meter (3 Phase) & Wire Cabling etc.	25.0 KWH		Renowned Company
17.	Digital Water Flow Meter	1 Nos.		Renowned Company
18.	Diffuser Pipe, Fitting Piping & Valve	As per requirement.	As per requirement	M.S. / S.S.-304 / PVC.

Job Completion Time	
a.	Civil Work
b.	Electrical / Mechanical Equipment's / Installation
c.	Commissioning Time

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PROPOSED SEWAGE TREATMENT SCHEME

[RESORT: AMIYA AGRA, DISTT.: AGRA]

The all stream from toilets, laundry, restaurant & housekeeping will be mixed together. This will consist of oil & grease, necessitating the requirement of oil & grease removal unit initially. PH & the quantum of effluent discharged are also varying, thus necessitating the requirement of holding tank also.

Considering all the features of the effluent as indicated above in the report, a **Biological Treatment Process (MBBR Technology)** is hereby proposed.

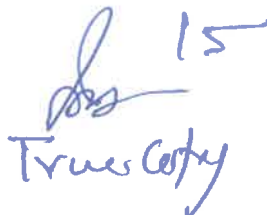
The effluent from the holding tank, is pumped to a bioreactor, in which bio media is used and air blower for continuous aeration as dissolved organic matter degrades by oxidation into carbon dioxide, which escapes to the air, and to biomass that acts as activated sludge. A suspended, free floating bio-film carrier medium provides a large, protected bio-film surface for the bacteria and simultaneously accumulates the active bio-sludge inside the reactor.

The bio-degraded water flows to a clarification stage where the suspended solid settles by gravity, through a tube settling tank.

The sludge pump is manually activated with suction from the clarification stage. The pump discharges through a C.I. sludge filter press with the overflow back to the bioreactor, while the underflow is discharged to the pumping sump.

The supernatant of this tank will go for further filtration through sand filter, activated carbon filter & ultrafiltration. Finally the water is fit for use in horticulture, floor mopping and in toilet flushing system etc.

The sludge rejected from the bottom of settling tank will be dewatered through filter press. When necessary, the sludge is emptied by a truck and hauled away for external disposal.


Trues Cesty



कार्यालय अधिशासी अभियन्ता
लोअर खण्ड आगरा नहर
आगरा

मेल आईडी-
eeldacagra@gmail.com

पत्रांक:- 4064 /लोअर/NGT

दिनांक:- 12.08.2024

विषय:- गौ राष्ट्रीय अधिकरण, नई दिल्ली में योजित ओओओ नं०-654/2024 News Item Titled
यूपी उदंगन नदी पर हो गया कब्जा, सोते रहे अफसर, तीन साल से बन रहा है रिसार्ट
appearing in Amar Ujala dated-02.05.2024 में पारित आदेश दिनांक-31.05.2024 के
अनुपालन के सम्बन्ध में।

सन्दर्भ:- आपका पत्रांक-465/L-270/2024, दिनांक-09.08.2024।

क्षेत्रीय कार्यालय, उपग्रो, प्रदूषण नियंत्रण बोर्ड, भवन सं०-14, सेक्टर-3 बी, आवास
विकास, शिवकुंदरा योजना, आगरा।

उपरोक्त विषयक सन्दर्भित पत्र का अवलोकन करने का कष्ट करें, विषयगत प्रकरण में चाही
गयी आख्या के सम्बन्ध में अवगत कराना है कि उदंगन नदी के डूब क्षेत्र का निर्धारित नहीं है।
उत्तर प्रदेश शासन, सिंचाई एवं जल संसाधन, अनुभाग-4 के पत्रांक-5077/
19-27-सि०-4-141(डब्ल्यू)/2016, दिनांक-19.12.2019 (छायाप्रति संलग्न) के क्रम में अवगत
कराना है कि सभी नदियों राजस्व विभाग की सम्पत्तियाँ होती हैं, सिंचाई एवं जल संसाधन विभाग
द्वारा नदियों के जल प्रबन्धन व जल उपयोग का निर्धारण सम्बन्धी कार्य किया जाता है।

सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक-उपरोक्तानुसार।

PAF
NE

12/8/24
अधिशासी अभियन्ता
लोअर खण्ड आगरा नहर
आगरा

पत्रांक:- 4064 /लोअर/NGT/दिनांक 12/8/24

प्रतिलिपि सहायक अभियन्ता-प्रथम, लोअर खण्ड आगरा नहर, आगरा को उनके द्वारा
उपलब्ध करायी गयी सूचना के क्रम में।

12/8/24

अधिशासी अभियन्ता
लोअर खण्ड आगरा नहर
आगरा

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ANNEXURE-5

कार्यालय प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, आगरा

पत्रांक

578/147

(पता- ताजमहल पूर्वी गेट, ताजगंज, आगरा) Email : dfoagra@gmail.com Ph. No/Fax- 0562-2331297

आगरा : दिनांक: 12, अगस्त, 2024

सेवा में,

क्षेत्रीय कार्यालय,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
आगरा।

विषय :-

मा० राष्ट्रीय अधिकारण, नई दिल्ली में योजित ओ०ए०नं०- 654/2024 news Item Titled" यूपी उटंगन नदी पर हो गया कब्जा, सोते रहे अफसर, तीन साल से बन रहा रिसार्ट" appearing in Amar Ujala dated 02.05.2024 में पारित आदेश दिनांक 31.05.2024 के अनुपालन के सम्बन्ध में।

संदर्भ:

आपका पत्रांक- 466/L-270/2024 दिनांक 09.08.2024

उपरोक्त विषयक संदर्भित पत्र के क्रम में अवगत कराना है कि फतेहाबाद तहसील के अन्तर्गत खण्डेर ग्राम से आमजन/कृषकों/ग्रामीणों द्वारा उटंगन नदी की ओर जाने हेतु विगत कई वर्षों से वन भूमि से गुजरने वाले कच्चे मार्ग का प्रयोग किया जाता रहा है। प्रश्नगत प्रकरण में अमर उजाला समाचार पत्र में प्रकाशित खबर दिनांक 02.05.2024 का संज्ञान लेते हुए दिनांक 24.06.2024, 26.06.2024 एवं 27.06.2024 को वन विभाग एवं राजस्व विभाग की टीम द्वारा संयुक्त सीमांकन कार्य किया गया। तत्क्रम में क्षेत्रीय वन अधिकारी फतेहाबाद रेंज द्वारा प्रेषित आख्या के अनुसार " मौके पर पूर्व से ही वन भूमि के अन्दर से एक कच्चा रास्ता गुजरता है जिसे कास्तकारों द्वारा कृषि के लिए उपयोग में लाया जाता रहा है तथा रास्ते पर किसी भी प्रकार का कंक्रीट रोड का निर्माण नहीं है वर्तमान रास्ता यथावत है। "

अतः आख्या सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

संलग्नक- मौके के फोटोग्राफ जी०पी०एस० सहित।

A.K.

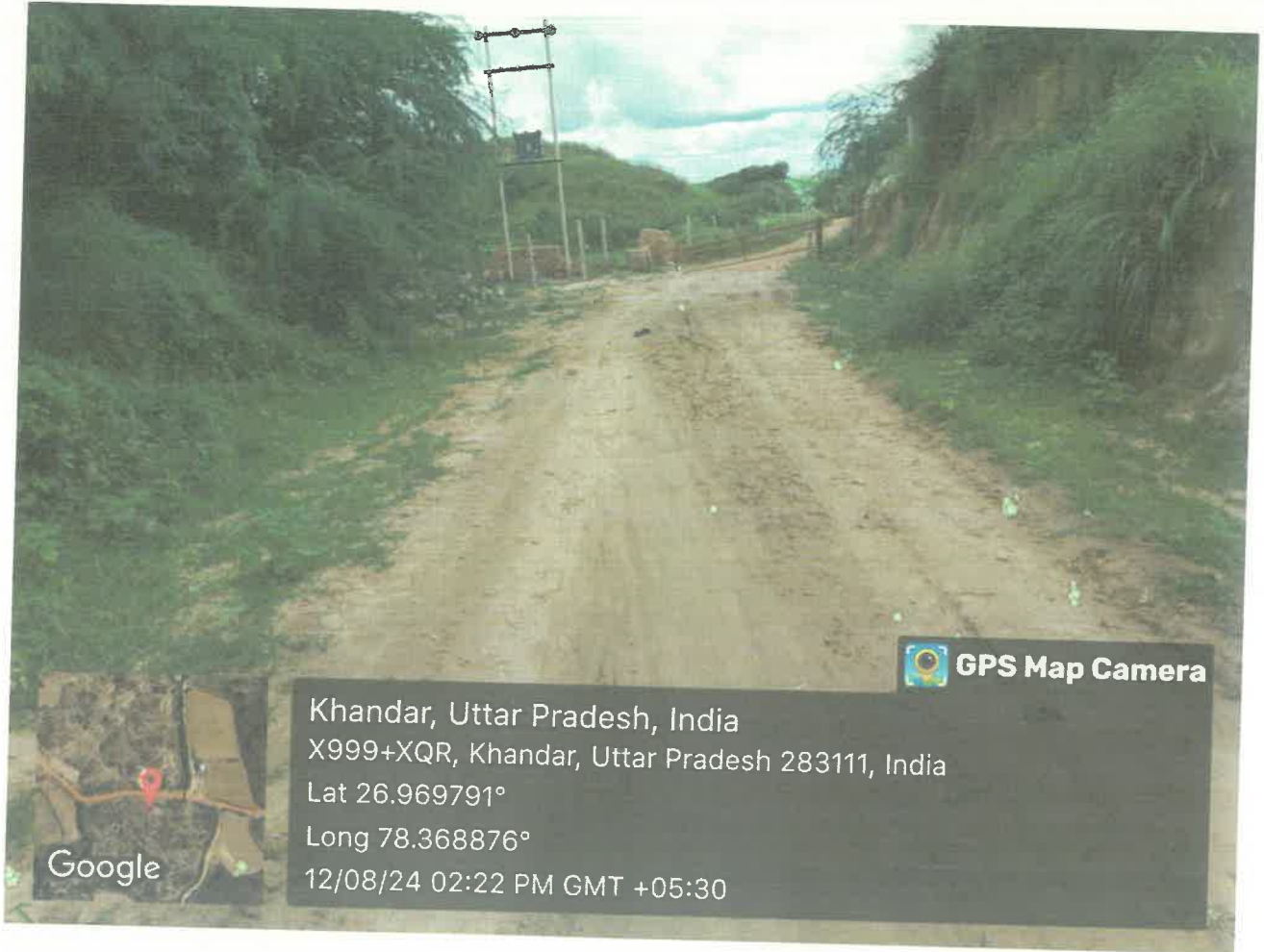
(आदर्श कुमार)
प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग, आगरा।

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JA

14/8/24

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GPS Map Camera

Khandar, Uttar Pradesh, India
X999+XQR, Khandar, Uttar Pradesh 283111, India
Lat 26.969791°
Long 78.368876°
12/08/24 02:22 PM GMT +05:30

Google



GPS Map Camera

Khandar, Uttar Pradesh, India
X999+XQR, Khandar, Uttar Pradesh 283111, India
Lat 26.969753°
Long 78.36826°
12/08/24 02:21 PM GMT +05:30

Google